समुपयोजन करता परिकल्पित है। इस स्कीम की धनुमानित लागत 2515 लाख रुपये है। केन्द्रीय जल धायोग की टिप्पणियां जुलाई, 1976 घीर नवस्बर, 1976 में राज्य सरकार को घेनी गई यो जिनके उत्तरों की प्रतीक्षा है।

श्रव महाराष्ट्र सरकार ने सूचित किया
है कि गोदावरी के जल के बारे में दिसम्बर,
1975 में हुए अन्तर्राज्यीय समझौते को दृष्टि
में रखते हुए जल के सकल समुपयोजन को
कम करके 11.4 टी.म.सी. तक करके इस
स्कीम के झाकार को कम कर दिया गया है।
इस परियोजना के चरण-एक से, जिसको
जनवरी, 1978 में राज्य सरकार द्वारा
प्रशासनिक तौर पर स्वीकृत किया गया है,
10,000 हैन्टेयर की सिचाई लाभ मिलेंगे
और इस पर 399.61 लाख रुपये की लागत
आने का अनुमान है। किन्तु महाराष्ट्र सरकार
से संशोधित रिपोर्ट केन्द्रीय जल आयोग में
प्राप्त नहीं हुई है।

(इ) सिचाई राज्य विषय है श्रीर परियोजनाओं के कियान्वयन के लिए धन की अञ्चलस्या राज्य सरकारों द्वारा उनकी अपनी समग्र विकास याजनाओं के ढांचे के अन्तर्गत की जाती है। राज्य योजनाओं के लिए केन्द्रीय गहायता जाक ऋणा और अनुदानों के रूप में दो जाती है जौ किसी विशिष्ट विकास-शोषं अथवा परियोजना से जुड़ी नहीं होती।

Better Sewerage Facilities

6251. SHRI P. K. KODIYAN: Will the Minister of WORKS AND HOUS-

ING AND SUPPLY AND REHABILITATION be pleased to state:

- (a) whether Government's attention has been drawn to a report appearing in 'Indian Express' dated the 17th March, 1978 under the caption "A different kind of Sangam"; and
- (b) if so, the details and what measures are taken to provide better sewerage facilities and other amenities to prevent the health hazards?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) Initially the Sewerage System. of this colony was being maintained by Slum Department. In December 1976 sewerage services of this colony were checked and deficiencies amounting to about Rs. 55,000 were intimated to the Slum Department. This amount has been paid to the Delhi Water Supply and Sewearage Disposal Undertaking in March 1978 and matter regarding removal of the deficiency is being processed. The internal water supply and sanitary installations of these quarters are being maintained by the Slum Department. There are complaints of blockage of pipes which are being rectified. No S.W. drains were provided in this colony due to paucity of funds at the time of development. Estimates have since been prepared by the Corporation for this work.

Examination of Compartmental Candidates

6252. SHRI RAJ KESHAR SINGH: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state.

(a) whether 10th Class compartmental candidates in Delhi during the academic year 1977 were not allowed to sit in the 11th class and clear the 'compartment' in a particular subject side by side with the 11th class examination causing great loss of one year's time and hard-earned money of the candidates parents who predominantly belongs to weaker section of the society;

- (b) whether this practice of disallowing clearance of compartmental paper with the next class examination is in violation of rules and regulations in force in other schools, Boards and Universities of the country; and
- (c) if so, whether Government propose to reverse the last year's practice,
 which is detrimental to the interest
 of weaker section of the society, by
 allowing the compartmental candidates to sit in the next class and
 clear the compartmental paper alongwith the next class examination so
 as to avoid unbearable burden, financial or otherwise of the candidates
 and their parents?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION. SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKADEVI BARA-KATAKI): (a) Compartmental candidates were allowed provisional admission to class XI, subject to their clearing the compartmental examination held in August, 1977. The students who failed to clear the said compartmental examination were not allowed to continue in XI class because a student is not allowed under the Rules of the Central Board of Secondary Examination to take two examinations of different classes in a calendar year.

(b) The Rules of the Examining Boards/Universities in other parts of the country do not apply to students of institutions affiliated to the Central Board of Secondary Education.

162

(c) The Central Board of Secondary Education does not propose to modify the existing Rules.

कांग्रेस इल के कब्जे में सरकारी ग्रावास

- 6253. भी जगबीस प्रसाद मायुर : नया निर्माण और जाबास तथा पूर्ति और पुनर्वास मती यह बताने की कृपा करेगे कि :
- (क) काथेस दल और उससे सम्बद्ध अन्य ग्रुपों के कब्जे मे दिल्ली मे कितने बगले और प्लीट हैं;
- (ख) उनमें में कितने श्री बह्यानन्द रेड्डी वाले गृट के पास हैं झौर कितने दूसरे गृट के पास हैं; झौर
- (ग) उन मकानों के लिए कितन। किराग लिया जा रहा है और उनके किराये के रूप में कितनी राज्ञि बकाया है ?

निर्माण और घाणास तथा पूर्ति और पुगर्वास मंत्री (भी सिकन्दर बन्त) : (क) से (ग). एक विवरण संसम्ब है।

इस मन्त्रालय के पास इस संबंध में कोई सूचला नहीं है कि भी ब्रह्मानन्द रेड्डी वाली कांग्रेस के वखल में भीर दूसरी कांग्रेस के दखल में कीन से मकान/क्लैट हैं।